

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SLP(C) No. 13431-36/2017

(Arising out of impugned final judgment and order dated 24-11-2015 in WP No. 25915/2011 24-11-2015 in WP No. 26236/2011 24-11-2015 in WP No. 26237/2011 24-11-2015 in WP No. 26238/2011 24-11-2015 in WP No. 26239/2011 24-11-2015 in WP No. 26240/2011 passed by the High Court Of Karnataka at Bangalore)

THE STATE OF KARNATAKA

Petitioner(s)

VERSUS

B.S. YEDDYURAPPA & ORS.

Respondent(s)

([TO BE TAKEN UP ALONGWITH SLP(C) NO. 34611-34616/2015])

Date : 27-10-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Devadatt Kamat, AAG
Mr. V. N. Raghupathy, AOR
Mr. Rajesh Inamdar, Adv.
Mr. Javedur Rahman, Adv.
Mr. Parikshit P. Angadi, Adv.
Mr. Aditya Bhat, Adv.

For Respondent(s) Mr. K.V. Vishwanathan, Sr. Adv.
Mr. Shubhranshu Padhi, AOR
Mr. Gursimran Dhillon, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List along with SLP(C) No. 34611-34616/2015.

(DEEPAK MANSUKHANI)
AR-cum-PS(RAJINDER KAUR)
Court Master